

of India has established the National Water Development Agency (NWDA), an autonomous society, in July, 1982 to *inter-alia* carryout the water balance and feasibility studies of the National Perspective Plan. The NWDA have completed pre-feasibility of all the 31 linkages. To assess the techno-economic feasibility of the links, preparation of feasibility reports have been taken up for the links. The feasibility of 5 linkages under the Peninsular River Development Component have been completed. The preliminary tentative cost of the proposed identified links of the National Perspective Plan at 1995-96 price level is put at Rs. 3,30,000 crore.

**Inter-State Meeting of Karnataka and Andhra Pradesh on
construction of feeder channels**

280. SHRI RUMANDLA RAMACHANDRAIAH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Government have convened an inter-State meeting of Karnataka and Andhra Pradesh Government on August 17, 2001 to discuss the controversy of AP constructing two feeder channels near Tumkur;

(b) if so, what were the main topics discussed in the meeting;

(c) whether it is a fact that the Andhra Pradesh Government had pointed out that the construction on one of the feeder channels has been stopped;

(d) whether any agreement in this regard has been reached; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY): (a) and (b) The Central Water Commission convened an inter-State meeting of Karnataka and Andhra Pradesh on October 15, 2001 to discuss follow up of decisions taken in the inter-State meeting held on February 21, 2000 and to discuss subsequent complaints of Karnataka and Andhra Pradesh about violation of the 1892 Agreement, including construction of two feeder channels by Andhra Pradesh.

(c) Yes, Sir.

(d) and (e) The discussions on construction of feeder channel from Sidagappanakatte to P. Byadagere by Andhra Pradesh were deferred as Government of Karnataka have filed an original suit in the Supreme Court.